

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(2021-2022)**

**(SEVENTEENTH LOK SABHA)**

**SIXTY-NINTH REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(NOT ACCEDED TO )**

*Presented to Lok Sabha on...05/08/2022*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**, 2022/ , 1944 (Saka)**

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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2021 - 2022)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Prof. Sougata Ray \*\*
3. Shri Nihal Chand
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushlendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben D. Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant

**SECRETARIAT**

- |    |                           |   |                   |
|----|---------------------------|---|-------------------|
| 1. | Shri J.M. Baisakh         | - | Joint Secretary   |
| 2. | Dr. Sagarika Dash         | - | Director          |
| 3. | Shri Krishna C. Pandey    | - | Deputy Secretary  |
| 4. | Shri Sanjeev Kumar Gulati | - | Committee Officer |

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\* The Committee have been constituted w.e.f. 09 October, 2021 *vide* Para No. 3202 of Lok Sabha Bulletin Part-II dated 18 October, 2021

\*\* Nominated to the Committee *vide* Para No 4711 of Lok Sabha Bulletin Part-II dated 06 June, 2022 *vice* Shri Sudip Bandyopadhyay resigned on 01 June, 2022

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2021-2022), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-Ninth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2021-2022) at their sitting held on 18 April, 2022 *inter-alia* considered Memorandum Nos. 62 to 81 containing requests received from various Ministries/Departments for dropping of 38 pending Assurances and decided to pursue 07 Assurances.

3. At their sitting held on 28 July, 2022, the Committee on Government Assurances (2021-2022) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

04 August, 2022

13 Sravana, 1944 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2021-2022) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 38 pending Assurances at their sitting held on 18 April, 2022.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 07 Assurances:-

<b>Sl. No.</b>	<b>SQ/USQ No. &amp; Date</b>	<b>Ministry</b>	<b>Subject</b>
1.	USQ No. 4776 dated 22.07.2019	Culture	Proposals for Centrally Protected Monuments (Appendix-II)
2.	USQ No. 3554 dated 15.12.2014	Culture	Misappropriation of Funds By IGNCA (Appendix-III)
3.	SQ No. 483 dated 07.04.2017 (Supplementary by Shri Kamal Nath, M.P.)	Finance (Department of Economic Affairs)	Change of Financial Year (Appendix-IV)
4.	USQ No. 2626 dated 04.12.2019	NITI Aayog	Expert Group for Evaluation of Poverty (Appendix-V)

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
5.	USQ No. 292 dated 12.12.2018	NITI Aayog	BPL Beneficiaries (Appendix-VI)
6.	General Discussion dated 21.08.2010 on the Personal Law (Amendment) Bill	Law and Justice (Legislative Department)	Discussion on the Personal Law (Amendment) Bill. (Appendix-VII)
7.	SQ No. 160 dated 30.07.2015	Power	Amendment in Electricity Act (Appendix-VIII)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 07 Assurances are given in Appendices -II to VIII.

5. The Minutes of the sitting of the Committee dated 18 April, 2022, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- IX.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II of Appendix-IX and take appropriate action for the implementation of the Assurances expeditiously.

NEW DELHI;

04 August, 2022

13 Sravana, 1944 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

**COMMITTEE ON GOVERNMENT ASSURANCES (2021-2022)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 18 April, 2022

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
1	62	USQ No. 4776 dated 22.07.2019	Culture		Proposals for Centrally Protected Monuments
2	63	USQ No. 3554 dated 15.12.2014	Culture		Misappropriation of Funds by IGNCA
3	64	USQ No. 1588 dated 28.07.2021	Commerce and Industry	Department for Promotion of Industry and Internal Trade	Promotion of Staff
4	65	USQ No. 2658 dated 04.08.2021	Commerce and Industry	Department of Commerce	Free Trade Agreements
5	66	USQ No. 3841 dated 06.08.2014		Department of Atomic Energy	Per Unit Cost of Energy
6	67	USQ No. 2127 dated 03.08.2015	Railways		Rail Coach Factory
7	68	SQ No. 242 dated 24.07.2014 (Supplementary by Shri M.B. Rajesh, M.P.)	Railways		National and Strategically Important Railway Projects
8	69	SQ No. 483 dated 07.04.2017 (Supplementary by Shri Kamal Nath, M.P.)	Finance	Department of Economic Affairs	Change of Financial Year
9	70	USQ No. 3582 dated 07.12.2016	Law and Justice	Legislative Department	Implementation on Uniform Civil Code
10	71	(i) SQ No. 186 dated 29.07.2016  (ii) SQ No. 14 dated 16.11.2016	NITI Aayog		(i) Panel for New Poverty Line  (ii) Task force for Estimation of Poverty

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
		<p>(iii) USQ No. 1325 dated 23.11.2016</p> <p>(iv) SQ No. 305 dated 07.12.2016</p> <p>(v) USQ No. 132 dated 18.07.2018</p> <p>(vi) USQ No. 3557 dated 02.01.2019</p> <p>(vii) USQ No. 3838 dated 11.12.2019</p> <p>(viii) SQ No. 59 dated 05.02.2020</p> <p>(ix) USQ No. 4139 dated 18.03.2020</p> <p>(x) USQ No. 570 dated 16.09.2020</p>			<p>(iii) Roadmap for Elimination of Poverty</p> <p>(iv) Poverty Eradication</p> <p>(v) Defining Poverty Line</p> <p>(vi) Elimination of Poverty</p> <p>(vii) Estimation of Poverty</p> <p>(viii) Consensus on Poverty Line</p> <p>(ix) Expert Committee on Poverty Line</p> <p>(x) Decline in Poverty</p>
11	72	<p>(i) USQ No. 704 dated 04.08.2011</p> <p>(ii) USQ No. 733 dated 04.08.2011</p> <p>(iii) SQ No. 474 dated 11.08.2014</p> <p>(iv) USQ No. 3110 dated 11.12.2014</p> <p>(v) USQ No. 1838 dated 05.03.2015</p> <p>(vi) USQ No. 6818 dated 07.05.2015</p>	Law and Justice	Department of Legal Affairs	<p>(i) Reducing Government Litigation</p> <p>(ii) National Litigation Policy</p> <p>(iii) National Judicial Data Grid</p> <p>(iv) Draft National Litigation Policy</p> <p>(v) Ten-Point Litigation Policy</p> <p>(vi) Pending Court Cases</p>



Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
		(vii) USQ No. 1352 dated 03.03.2016 (viii) USQ No. 4594 dated 14.12.2016 (ix) USQ No. 1913 dated 07.03.2018 (x) USQ No. 1752 dated 13.02.2019			(vii) Draft National Litigation Policy (viii) Disposal of Pending Cases (ix) National Litigation Policy (x) National Litigation Policy
12	73	USQ No. 2489 dated 11.03.2015	Housing and Urban Affairs		Quota for Women in Urban Local Bodies
13	74	USQ No. 916 dated 24.07.2015	NITI Aayog		Regulatory Reforms Bill
14	75	USQ No. 2626 dated 04.12.2019	NITI Aayog		Expert Group for Evaluation of Poverty
15	76	USQ No. 292 dated 12.12.2018	NITI Aayog		BPL Beneficiaries
16	77	General Discussion dated 21.08.2010 on the Personal Law (Amendment) Bill	Law and Justice	Legislative Department	Discussion on the Personal Law (Amendment) Bill.
17	78	SQ No. 265 dated 12.03.2020 (Supplementary by Smt. Meenakshi Lekhi, M.P.)	Road Transport and Highways		Security for Women in Public Road Transport
18	79	SQ No. 265 dated 12.03.2020 (Supplementary by Smt. Kanimozhi Karunanidhi, M.P.)	Road Transport and Highways		Security for Women in Public Road Transport
19	80	SQ No. 265 dated 12.03.2020 (Supplementary by Smt. Mahua Moitra, M.P.)	Road Transport and Highways		Security for Women in Public Road Transport
20	81	SQ No. 160 dated 30.07.2015	Power		Amendment in Electricity Act

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 62**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4776 dated 22.07.2019 regarding "Proposals for Centrally Protected Monuments".**

\*\*\*\*

On 22<sup>nd</sup> July 2019, Shri Gnanathiraviam S., M.P., addressed an Unstarred Question No. 4776 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.
3. In this regard, the Ministry of Culture (Archaeological Survey of India) *vide* O.M. F. No. T-19045/5/2020-M dated 03.11.2021 has stated as under:-

"It is is a regular process to declare a monument as centrally protected. The Ancient Monuments and Archaeological Sites and Remains Act, 1958, specifies criteria for monument or ancient site besides the process of declaring it as protected. It also includes publication of notifications and inviting objections from the public. Selection of area of (land) protected monument or ancient site is done by the State Government officials. The demarcation of the said area and inviting opinion from the concerned stakeholders (State Government, Forest Department, Temple Trust or other) etc. is done by the Circle Office of the Archaeological Survey of India.

All these actions cannot be confined in specified time limit."

4. In view of the above, the Ministry of Culture (Archaeological Survey of India), with the approval of the Minister of Culture, has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 08/04/2022

Annexure

GOVERNMENT OF INDIA  
MINISTRY OF CULTURE  
LOK SABHA  
UNSTARRED QUESTION NO.4776  
TO BE ANSWERED ON 22.07.2019

PROPOSALS FOR CENTRALLY PROTECTED MONUMENTS

4776. SHRI GNANATHIRAVIAM S. :

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has received proposals from various States for declaring some monuments as centrally protected monuments during the last three years;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government or ASI have called for any additional information in this regard;
- (d) if so, the current status of the proposals;
- (e) the details of the structures declared centrally protected in Andhra Pradesh during the last three years; and
- (f) the steps taken or proposed to be taken for proper conservation of the monuments?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

- (a)&(b) Yes, Sir. The details are at Annexure.
- (c) No, Sir.
- (d) The details are at Annexure.
- (e) During the last three years, no structure has been declared Centrally Protected in Andhra Pradesh.
- (f) Conservation, preservation and maintenance of monuments and sites declared as of national importance are undertaken by the Archaeological Survey of India on regular basis, depending upon needs of monument/site, within the available manpower and financial resources. In addition to this, tourist-related amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notices, signage, vehicle parking, cloak rooms, etc.) are provided at some important centrally protected monuments/sites.

## ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a),(b) & (d) OF LOK SABHA UNSTARRED QUESTION NO. 4776 FOR 22.7.2019

LIST OF MONUMENTS/SITES IDENTIFIED/PROPOSED BY STATE GOVERNMENT FOR CENTRAL PROTECTION DURING THE LAST THREE YEARS

Sl.No.	Name of Monument/Site	State	Action Taken/Status
1.	Ternekal Village	Andhra Pradesh	Not considered for Central protection
2.	St. Philomena's Church, Koonammavua	Kerala	Not considered for Central protection
3.	Punyashlok Ahilyadevi Holkar at Chondi	Maharashtra	Not considered for Central protection
4.	Group of Temples at Ranipur Jhariya, Bolangir	Odisha	Protected
5.	Ramgarhiya Fort	Punjab	Being examined
6.	Protection of ancient fort of Gorkha Kalkhand	Uttarakhand	Being examined
7.	Places at Janpad-Maharajganj related to Lord Buddha	Uttar Pradesh	Being examined
8.	Protection of Raja Hariprasad Mall Fort	Uttar Pradesh	Being examined

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM NO. 63**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3554 dated 15.12.2014 regarding "Misappropriation of Funds by IGNCA".**

\*\*\*\*

On 15 December, 2014, Shri A.T. Nana Patil and some other MPs., addressed an Unstarred Question No. 3554 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture *vide* O.M. F. No. Akd-17/9/2019-Akad/154 dated 03.03.2020 had requested for dropping of the Assurance on the following grounds:-

*"Requisite information/ details are being collected and the complaints received are under processing.*

*Ministry receives many complaints from individuals/anonymous against its autonomous organizations and these complains are examined as per the rules. It is a routine matter."*

4. The above request for dropping the Assurance was considered by the Committee at their sitting held on 22.07.2020 and it was decided not to drop the Assurance. The Committee accordingly presented their Twenty-Second Report (17<sup>th</sup> Lok Sabha) on 09.03.2021 and desired that the Ministry must vigorously pursue the matter and expedite the fulfilment of the Assurance.

5. However, the Ministry of Culture *vide* its O.M. F.No. Akd-17/9/2019-Akad/525 dated 02.11.2021 has stated as under:-

*"Requisite information / details are being collected and the complaints received are under processing.*

*The Ministry receives many complaints from individuals/anonymous against its autonomous organizations and these complaints are examined as per the rules. It is a routine matter."*

6. In view of the above, the Ministry, with the approval of the Minister of State for Culture, has requested the Committee to drop the Assurance.

The Committee may re-consider.

NEW DELHI:

DATED: 08/04/2022

**GOVERNMENT OF INDIA  
MINISTRY OF CULTURE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3554  
TO BE ANSWERED ON 15.12.2014**

**MISAPPROPRIATION OF FUNDS BY IGNCA**

† 3554. **SHRI A.T. NANA PATIL:**  
**SHRI GANESH SINGH:**  
**SHRI DEVJI M. PATEL:**

**Will the Minister of CULTURE be pleased to state:**

- (a) whether the Government has received any complaints regarding misappropriation of funds in Indira Gandhi National Centre for the Arts (IGNCA) during the last three years;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE (IC) FOR CULTURE & TOURISM AND  
MINISTER OF STATE FOR CIVIL AVIATION**

**(DR. MAHESH SHARMA)**

(a), (b) & (c): The information is being collected and will be laid on the table of the House.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 69

Subject: Request for dropping of Assurance given in reply to Starred Question No. 483 dated 07 April, 2017 (Supplementary by Shri Kamal Nath, M.P.,) regarding "Change of Financial Year"

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On 07 April, 2017, Shri Abhishek Singh, M.P., addressed a Starred Question No. 483 to the Minister of Finance. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri Kamal Nath, M.P. raised the following Supplementary Question to the Minister of Finance:-

"This issue of change of financial year has been discussed and debated in the past also, as the hon. Minister said. The Report, as I understand from what he was saying, which was to be submitted by 31st December has been submitted. There have been implications both legislative and otherwise. There is no doubt in that. I would like to know from the hon. Minister as to what the prima facie findings of this report are. What is the prima facie thinking of the Government? By when will the Government be able to take a decision in this regard?"

3. In reply, the Minister in the Ministry of Finance (Department of Economic Affairs) *inter-alia* stated as follows:-

**"Therefore, it would not be fair for me to give any prima facie view at this stage which will prejudice the issue itself because the matter is still under consideration, and once the Government takes a firm view, the recommendations of the Report, as also the view of the Government, would then be made public."**

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Finance (Department of Economic Affairs) within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Finance (Department of Economic Affairs) *vide* O.M. F. No. 8(3)-B (SD)/2021 dated 22 December, 2021 has stated as under:

"The Report submitted by the Committee to consider Change in Financial Year is still under consideration and has far-reaching ramifications across sectors of the economy and as such needs proper examination and consultation prior to arriving at a decision. Further, the Assurance has been extracted from the reply to a Supplementary Question and not on the original question."

6. In view of the above, the Ministry, with the approval of the Minister of State for Finance, has requested the Committee to drop the Assurance.

The Committee may consider.

New Delhi

Dated: 08/04/2022

11

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA  
STARRED QUESTION No. \*483

TO BE ANSWERED ON FRIDAY, 07<sup>TH</sup> APRIL, 2017  
[17 Chaitra, 1939 (SAKA)]

**CHANGE OF FINANCIAL YEAR**

**QUESTION**

\* 483. SHRI ABHISHEK SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware of the inconvenience caused due to financial year being April-March which is different from most of the developed countries and if so, the details thereof;
- (b) whether the Government is considering to change the financial year from April-March to January-December so as to make international comparability of fiscal statistics possible and if so, the details thereof; and
- (c) whether the Government has constituted any committee to find out the desirability and feasibility in this regard and if so, the details and outcome thereof?

**ANSWER**  
**MINISTER OF FINANCE**  
**(SHRI ARUN JAITLEY)**

(a) to (c) A statement is laid on the table of the House.

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**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED  
QUESTION NO. 483 RAISED BY SHRI ABHISHEK SINGH, HON'BLE  
MEMBER OF PARLIAMENT FOR REPLY ON 07<sup>TH</sup> APRIL, 2017**

Suggestions have been received in Government, from time to time, for a change of Financial Year for a variety of reasons. The Government had constituted a Committee on 06.07.2016 to examine the desirability and feasibility of having "a new financial year". The terms of reference of the Committee included examining the merits and demerits of various dates for the commencement of the Financial Year, including the existing date. A copy of terms of reference of the Committee is enclosed at Annexure.

\*\*\*\*\*

F.No.1(17)-B(AC)/2010  
 Ministry of Finance  
 Department of Economic Affairs  
 (BUDGET DIVISION)

*North Block, New Delhi,  
 Dated the 6<sup>th</sup> July, 2016.*

The Government hereby constitutes a Committee to examine the desirability and feasibility of having "a new financial year."

2. The composition of the Committee is as follows:

- |       |   |          |
|-------|---|----------|
| (i)   | Dr. Shankar Acharya<br>(Former CEA)   | Chairman |
| (ii)  | Sh. KM Chandrasekhar<br>(Former Cabinet Secretary)                          | Member   |
| (iii) | Sh. PV Rajaraman<br>(Former Finance Secretary,<br>Government of Tamil Nadu) | Member   |
| (iv)  | Dr. Rajiv Kumar<br>(Senior Fellow, Center for Policy Research)              | Member   |

3. The terms of reference (ToR) of the Committee are as under:

Examine the merits and demerits of various dates for the commencement of the financial year including the existing date, taking into account, *inter-alia*, the following:

- (i) The genesis of the current financial year and the studies made in the past on the desirability of change in financial year;
- (ii) The suitability of the financial year from the point of view of –
  - a. correct estimation of receipts and expenditure of Central and State Governments;
  - b. the effect of the different agricultural crop periods;
  - c. the relationship of financial year to the working season;
  - d. impact on businesses;
  - e. taxation systems and procedures;
  - f. statistics and data collection;
  - g. the convenience of the legislatures for transacting budget work; and
  - h. other relevant matters.

4. The Committee may, after due examination of all relevant factors, recommend the date of commencement of the financial year which in its view is the most suitable for the country.

5. In case a change in the financial year is recommended, the Committee may also work out the modalities for effecting the change. This would *inter-alia* include:

- (i) appropriate timing of change;
- (ii) the determination of a transitional period;
- (iii) the change in tax laws during the transitional period;
- (iv) the amendments that may be required in various statutes; and
- (v) changes in the coverage of the recommendations of the Finance Commission.

6. The Committee may interact with experts, institutions, Government Departments and others as deemed necessary.

7. The orders regarding Secretariat support, other administrative expenses and other relevant matters shall be issued separately.

8. The Committee shall submit its report to the Government by 31<sup>st</sup> December, 2016.

  
(Prashant Goyal)  
Joint Secretary (Budget)

To

- (i) Dr. Shankar Acharya, Former CEA
- (ii) Sh. KM Chandrasekhar, Former Cabinet Secretary
- (iii) Sh. PV Rajaraman, Former Finance Secretary, Tamil Nadu
- (iv) Dr. Rajiv Kumar, Senior Fellow, Center for Policy Research

Copy to:-

- (i) PS to FM
- (ii) PSO to FS
- (iii) PPS to Secretary (EA)
- (iv) PPS to JS (B)

माननीय अध्यक्ष : क्वेश्चन नंबर 483।

श्री अभिषेक सिंह।

(Q. 483)

श्री अभिषेक सिंह: महोदया, इस देश के बजटरी सिस्टम और फाइनेंशियल इयर का इतिहास 150 वर्ष पुराना है। इसकी शुरुआत के समय भारत की सामाजिक और आर्थिक परिस्थितियों को ध्यान में न रखते हुए, ब्रिटिश साम्राज्य के द्वारा प्रचलित 1 अप्रैल से 31 मार्च के फाइनेंशियल इयर को लागू किया गया था। इसकी वजह से लंबे समय से भारत को दो बहुत बड़े नुकसान हुए हैं। हमारे बजट का पैसा जब तक क्रियान्वयन की ओर जाता है, तब तक हम फाइनेंशियल इयर के अप्रैल, मई और जून के अंत तक नुकसान में रहते हैं।

महोदया, इसके साथ ही जब हमारे देश में मानसून आता है, तो वह मानसून अच्छा है या खराब है, इस बात को एन्टीसिपेट कर के हम इसे अपने बजट में रिफ्लेक्ट करने की ऑपच्युनिटी खो देते हैं। इस विषय पर लगातार आजादी से पहले और उसके बाद भी कई कमेटीज़ ने अपनी रिपोर्ट दी थी। इस पर फरट एडमिनिस्ट्रेटिव रिफॉर्म्स कमीशन ने भी अपनी रिपोर्ट दी थी। इसके लिए केंद्र सरकार द्वारा पिछले साल शंकर आचार्य कमेटी बनाई गई थी, जिसके लिए मैं केंद्र सरकार को धन्यवाद और बधाई देता हूँ। इस कमेटी की रिपोर्ट पिछले साल दिसंबर में माननीय केंद्र सरकार के पास आई थी।

महोदया, आज देश बड़ी तेजी से अपने आप में परिवर्तन ला रहा है और उसे इस काम में जनता का सहयोग मिल रहा है। इस सरकार की नीति, निर्णय और नीयत, ये तीनों ही न सिर्फ इस देश को रिफॉर्म बल्कि उसे ट्रॉसफॉर्म करने की दिशा में आगे बढ़ रहे हैं। मैं माननीय वित्त मंत्री जी से जानना चाहता हूँ कि क्या फाइनेंशियल इयर को 1 जनवरी से करने पर केंद्र सरकार कोई विचार कर रही है। धन्यवाद।

वित्त मंत्री, कॉर्पोरेट कार्य मंत्री तथा रक्षा मंत्री (श्री अरुण जेटली): माननीय अध्यक्ष महोदया जी, पूरे विश्व में वहां की हर देश की स्थिति को देखते हुए फाइनेंशियल ईयर तय होता है। हमारे देश में पुरानी अंग्रेजों की परंपरा के मुताबिक अप्रैल से मार्च तक का वर्ष चल रहा था। कई ऐसे देश हैं जहां जून माह से फाइनेंशियल ईयर शुरू होता है और कई देशों में फाइनेंशियल ईयर जनवरी माह से शुरू होता है। हमेशा एक तर्क दिया जाता है, एक तर्क जो माननीय सदस्य ने दिया कि यहां की कृषि व्यवस्था को मद्देनज़र रखते हुए क्यों न हम अपने फाइनेंशियल ईयर को एडवांस करें। इस विषय पर पहले भी कई अध्ययन हुए हैं। सरकार ने एक कमेटी बनाई थी, उसने कुछ सिफारिशों की हैं, जिन पर हम अध्ययन कर रहे हैं। इसके बाद सरकार अपना निर्णय लेगी, लेकिन सरकार ने इस बार जो निर्णय लिया है, कि बजट को 28 फरवरी

के स्थान पर पहली फरवरी करने का और उसके साथ-साथ दूसरी एक प्रक्रिया संसद के माध्यम से हम लोगों ने पारित की कि 31 मार्च से पहले सारा फाइनेंशियल बिज़नेस समाप्त कर दिया। उसके पीछे मूल उद्देश्य यह था कि इस देश की मौसम व्यवस्था को देखते हुए, क्योंकि जो पैसा राज्यों में भी खर्च होता है, केंद्र भी खर्च करता है। वह पहली अप्रैल से ही आरंभ हो जाए। अन्यथा अगर बजट मई के महीने में पारित होता था तो व्यावहारिक रूप से जब बरसात का मौसम शुरू हो जाता था, तो खर्चा उसके बाद से शुरू होता था। इस समस्या का एक हिस्सा तो हम लोगों ने ऑलरेडी ऐड्रेस कर दिया है, जिसमें बजट की तारीख को एडवांस करना और 31 मार्च से पहले करना शामिल है। इसके अतिरिक्त कोई परिवर्तन की आवश्यकता है या नहीं, उन पर जो रिपोर्ट्स की सिफारिशें आयी हैं, सरकार उस पर अध्ययन कर रही है।

**श्री अभिषेक सिंह:** आदरणीय अध्यक्ष महोदया, हमारा जो फाइनेंशियल ईयर है, वह अभी भी जगनरल क्लॉज़ एक्ट 1897, अंग्रेजों के जमाने से चला आ रहा है, उससे ड्राइव होता है। आज भी हमारे संविधान में हमारे कॉन्स्टीट्यूशन में फाइनेंशियल ईयर डिफाइन नहीं है। मैं आदरणी वित्त मंत्री जी से यह जानना चाहता हूँ कि हम जो तमाम आर्थिक सुधार कर रहे हैं, उसी दिशा में आपके एक सकारात्मक कदम के तहत क्या सरकार कॉन्स्टीट्यूशन में डिफाइन करने के लिए विचार कर रही हैं।

**श्री अरुण जेटली :** अध्यक्ष जी, यह एक नीतिगत मामला है, प्रशासनिक मामला है। हर प्रशासनिक मामले को संविधान के अंदर लिखा जाए, इसकी आवश्यकता नहीं है। यदि सरकार उसे लेती है तो संविधान में वह तिथि होना या न होना, उसका कोई असर नहीं पड़ता।

**SHRI KAMAL NATH:** This issue of change of financial year has been discussed and debated in the past also, as the hon. Minister said. The Report, as I understand from what he was saying, which was to be submitted by 31<sup>st</sup> December has been submitted. There have been implications both legislative and otherwise. There is no doubt in that.

I would like to know from the hon. Minister as to what the *prima facie* findings of this report are. What is the *prima facie* thinking of the Government? By when will the Government be able to take a decision in this regard?

**SHRI ARUN JAITLEY:** Madam, the Report has been received and as the hon. Member, Mr. Kamal Nath, with all his experience, knows well that when such Reports are received, they not only have implications as far as the Central Government is concerned, but also they have implications on the State Governments and on the local bodies because that will run across. Therefore, it is

necessary to have a very wide consultation and application of mind on all the aspects of the matter keeping both arguments in view. Therefore, it would not be fair for me to give any *prima facie* view at this stage which will prejudge the issue itself because the matter is still under consideration, and once the Government takes a firm view, the recommendations of the Report, as also the view of the Government, would then be made public.

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 75

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2626 dated 04.12.2019 regarding "Expert Group for Evaluation of Poverty."

On 04 December, 2019, Smt. Poonamben Maadam, M.P., addressed an Unstarred Question No. 2626 to the Minister of Planning. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Planning within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the NITI Aayog vide O.M. No. H-11012(a)/1/2020-DM&A dated 10 November, 2021 has stated as under:-

"The erstwhile Planning Commission, in June 2012, constituted an Expert Group under the Chairmanship of Dr C. Rangarajan to Review the Methodology for Measurement of Poverty. The Expert Group submitted its report to the erstwhile Planning Commission on 30<sup>th</sup> June 2014. The erstwhile Planning Commission did not take any decision on this report. NITI Aayog which replaced the erstwhile Planning Commission instead of accepting the expert group recommendation constituted a Task Force on Elimination of Poverty in India under the Chairmanship of Dr. Arvind Panagariya, former Vice Chairman. NITI Aayog on 16<sup>th</sup> March, 2015. The Terms of reference of the Task Force inter-alia included the following:

- i. To coordinate and develop synergy with the Central Ministries and State Governments Task Forces.
- ii. To develop a working definition of poverty.
- iii. To prepare a road map for the elimination of poverty.
- iv. To suggest strategies and anti-poverty programmes including reform of the existing ones.
- v. To identify successful anti-poverty programmes from which all States and UTs can learn.
- vi. Any other relevant measures

In its report the Task force had recommended that an Expert Committee be set up to arrive at an informed decision on the level at which the poverty line should be set. The Task Force report on Elimination of Poverty in India did not accept the recommendation of Expert Group report under the Chairmanship of

Dr. C. Rangarajan and currently there is no further information in this regard, hence, it is not possible to fulfill the Assurance. "

4. In view of the above, the NITI Aayog with the approval of the then Minister of State for Planning (Independent Changes), has requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 08/04/2022



GOVERNMENT OF INDIA  
MINISTRY OF PLANNING

LOK SABHA  
UNSTARRED QUESTION No. 2626  
TO BE ANSWERED ON 04.12.2019

Expert Group for Evaluation of Poverty

†2626. SHRIMATI POONAMBEN MAADAM:

Will the Minister of PLANNING be pleased to state:

- (a) whether NITI Aayog/erstwhile Planning Commission had constituted a expert group in June, 2012 to review the process of evaluation of poverty under the Chairmanship of Dr. C. Rangarajan;
- (b) if so, the details thereof;
- (c) whether this group has submitted its report;
- (d) if so, the salient features of the said report; and
- (e) if not, the reasons for not presenting the report?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING  
AND MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
STATISTICS & PROGRAMME IMPLEMENTATION

(RAO INDERJIT SINGH)

(a) to (e): The erstwhile Planning Commission, in June 2012, constituted an Expert Group under the Chairmanship of Dr. C. Rangarajan to Review the Methodology for Measurement of Poverty. The Expert Group submitted its report to erstwhile Planning Commission on 30th June 2014. The Government is examining the report submitted by the Expert Group. )

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
MEMORANDUM No. 76

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 292 dated 12.12.2018 regarding "BPL Beneficiaries."

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On 12 December, 2018, Dr. Bansilal Mahato, M.P., addressed an Unstarred Question No. 292 to the Minister of Planning. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Planning within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the NITI Aayog vide O.M. No. H-11012(a)/1/2020-DM&A dated 20<sup>th</sup> October, 2021 has stated as under:-

"Since NITI Aayog did not have any information for furnishing reply of above Lok Sabha Question, hence, comments were sought from M/o Rural Development for framing a suitable reply of the same as the subject matter of the Lok Sabha question pertains to M/o Rural Development. In response, M/o Rural Development vide letter no. H.11014/01/2017-SECC(RD) dated 10<sup>th</sup> December, 2018 furnished 'Nil' reply for Lok Sabha question. In view of the aforementioned, NITI Aayog in reply to part (a) to (d) of the Lok Sabha Question stated that the information is being collected and would be placed in the House. This statement has been treated as Parliament Assurance by M/o Parliamentary Affairs vide OM No. XVI-XVI/PLAN(1)USQ/292-LS/2018 dated 12.02.2019.

Niti Aayog tried to collect the requisite information for fulfilling the Assurance including request to M/o Rural Development to accept the transfer of the same. In response, M/o Rural Development vide letter no. H-11011/11/2018-SECC(RD) dated 1<sup>st</sup> July, 2019 declined to accept the transfer of the above Lok Sabha Question. NITI Aayog did not find other source of information to fulfill the Assurance.

Since NITI Aayog has no cogent ground to seek extension of time period to fulfill the Assurance and it has merely become a ritualistic exercise and results in compliance burden and unnecessary paper work."

4. In view of the above, the NITI Aayog with the approval of the then Minister of State for Planning (Independent Changes), has requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 08/04/2022

GOVERNMENT OF INDIA  
MINISTRY OF PLANNING

LOK SABHA  
UNSTARRED QUESTION No. 292  
TO BE ANSWERED ON 12.12.2018

BPL BENEFICIARIES

292. Dr. BANSHILAL MAHATO:

Will the Minister of PLANNING be pleased to state:

- (a) the present income limit for qualifying as BPL beneficiary in the country;
- (b) whether the Government proposes to increase the income limit for BPL category keeping in view the rising inflation;
- (c) if so, the details thereof; and
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF PLANNING  
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(RAO INDERJIT SINGH)

(a) to (d): The information is being collected and would be placed in the House.

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 77

Subject: Request for dropping the Assurances given in reply to General Discussion on "Personal Law (Amendment) Bill by several MPs at (page No. 13082 and 13083)."

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Various queries were raised by Shri Prasanta Kumar Mazumdar and other MPs. on 21 August, 2010 during the General Discussion on "Personal Law (Amendment) Bill (Page Nos. 13082 & 13083). The text of queries alongwith the replies of the Minister of Law and Justice are as given in the Assurance.

2. The replies given by the Minister of Law and Justice to the queries were treated as Assurances and were required to be implemented by the Ministry of Law and Justice within three months of the replies but the Assurances are still pending.
3. The Ministry of Law and Justice vide O.M. F. No.21(9)/2019-Leg.III dated 16<sup>th</sup> January, 2020 had requested for dropping of the Assurances on the following grounds:

*"The aforesaid reply is not an Assurance and it can be only treated as an endeavour or commitment of the Government in bringing in more legislations ensuring equality of women. It is noteworthy to mention that in so far as the Legislative Department is concerned, it can only bring a legislation on a subject matter which is administratively concerned. Accordingly, the Personal Laws (Amendment) Bill, 2010 was proposed to amend the Guardianship and Wards Act, 1890 and the Hindu Adoptions and Maintenance Act, 1956. By the said amendment, it was intended to remove gender discrimination by giving equal status to women in adoption and guardianship matters. The then Hon'ble MLJ had made a general statement to the effect that he would ensure to bring equality for women. Hence the statement made by the then Hon'ble MLJ on 21.08.2010 may not be treated as an Assurance"*

4. The above request was not acceded to by the Committee at their sitting held on 24.08.2020. The Committee accordingly presented then Thirty-Sixth Report (17th Lok Sabha) on 17 March, 2021 and inter-alia directed the Ministry to provide the

details in the form of Implementation Report to the Ministry of Parliamentary Affairs for being laid on the Table of the House.

5. However the Ministry of Law and Justice (Legislative Department) vide O.M. No. 21 (9)/2019-Leg.III dated 11 October, 2021 has stated as under:-

“The reply given by Hon’ble Minister was not an Assurance but can only be treated as an endeavor or commitment of the Government in bringing in more legislations ensuring equality of women.”

6. In view of the above, the Ministry, with the approval of Minister of Law and Justice (Legislative Department), has again requested the Committee to drop the above mentioned Assurances.

The Committee may re-consider.

DATED :- 08/04/2022

NEW DELHI:

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY):  
Madam Speaker, I am highly grateful to all the hon. Members, cutting across party lines, for having given full support to this Bill.

I do not say that in the regime of equality for women this is exhaustive. This is only a sample out of some of the measures which we have started.

In fact, I agree with the hon. Members including Dr. Girija Vyas, the Chairman of the National Commission for Women. She said that a number of measures – as many as 52 proposals – have been made by the National Commission for Women, to create gender equality. We are really looking into this matter. I think, not a single week passes – in the Legislative Department – without looking into many aspects of women, which includes gender equality and also putting down the atrocities on women. So, we are at it.

In fact, this is the core theme of the UPA Government. The idea is to have complete equality for women in all spheres and make it a practical reality especially by removing discriminatory legislation and conferring equal rights to women. I do agree that a comprehensive approach will have to be made; sometimes it may be difficult to bring all the legislations together because of the technical and logistic reasons, but I can definitely say that in the years to come, we will ensure that all spheres of activities will be definitely dealt by the Law Department and various other administrative Departments of the Government. In fact, there is a growing demand for making laws free from gender bias, which includes changing the social and economic content of law. Mere law is not enough; we need to inject the new regime of human psyche, a new regime of mindset of the people.

But I must tell you many histories where great social reformers fought for freedom of women with all difficulties. But I find that our society had evolved itself into a mature society where they are prepared to absorb laws relating to equality. When that is the fertile ground for making a law, I think, in this tenure of

the Parliament itself, I would ensure that we would take advantage of that and bring a comprehensive law on women equality.

All the hon. Members vociferously supported this Bill. I must say that even in the legal mission which we have brought about, we are going to have a classification of the cases and also the prioritization of the cases in relation to women and children so that those cases are taken up first, right from the munsif court to the Supreme Court. We are getting into that area so that they will not wait for justice.

Justice delivery system will be very much tuned up so that they will not wait in queue to get justice in the courts of law. I do not want to say much on this. But the discrimination does exist; we need to bring in greater changes definitely.

Many issues are raised here; even Dr. Raghuvansh Prasad Singh raised an issue; we would like to address that, but I do not have the facts before me. I do not think, that is also very much relevant to speak on those things now.

Many hon. Members have suggested solutions; there are some of legislations, which are gender-neutral; we need to bring them. The day will not be far off, when under the august Chairmanship of the hon. Madam Speaker, Women's Reservation Bill will be a reality in this House. That is a major step and a major reform which we can bring here. I am hopeful; whatever may be the reason, let the Bill be passed. If any amendment is required at subsequent stage, we will definitely go in for that. But, at the same time, this House should not reflect the male chauvinistic attitude to the country and to the world. That is the perception we need to correct.

With this, I thank all the hon. Members, particularly hon. Madam Speaker for having given time for passing this great historic Bill, though simple.

MADAM SPEAKER: The question is:



"That the Bill further to amend the Guardians and Wards Act, 1890 and the Hindu Adoptions and Maintenance Act, 1956, be taken into consideration."

*The motion was adopted.*

MADAM SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI VEERAPPA MOILY: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
MEMORANDUM No. 81

Subject: Request for dropping of Assurance given in reply to Starred Question No. 160 dated 30.07.2015 regarding "Amendment in Electricity Act."

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On 30 July, 2015, Shri Ram Tahal Choudhary, M.P., addressed a Starred Question No. 160 to the Minister of Power. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Power vide O.M. No. 28(L)/4/2016-R&R dated 04 July, 2016 had requested the Committee to drop the Assurance on the following grounds:-

"On the basis of the recommendation, further round of detailed discussion and comments of the States/UTs, the draft cabinet note for official amendment in the Electricity Amendment bill 2014 is under finalization. The process of amendment in the Electricity Act, 2003 requires more time as it involves not only approval of cabinet but a complete parliamentary procedure.

Since the amendments in the Electricity Act, 2003 will take time, it is requested to approach the Committee on Government Assurance to drop the Assurance."

4. The above request was not acceded to by the Committee at their sitting held on 09 March, 2017. The Committee accordingly presented their 64<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on 10.08.2017 and desired the Ministry to pursue the matter vigorously fill its Logical conclusion.

5. However the Ministry of Power, vide OM No. 28(L)/4/2016-R&R (229786) dated 02 August, 2021 has inter-alia stated as under:-

"That Ministry of Parliamentary Affairs (MOPA) vide D.O No. 63(1)/2019-leg-I dated 18.04.2019 has intimated that on the conclusion of 17<sup>th</sup> session of 16<sup>th</sup> Lok Sabha, all the Bills pending in House of the People have been lapsed on dissolution of the House of the People. Therefore, the Electricity (Amendment) Bill, 2014 has also got lapsed.

The promise made in the said Assurance reads as under: "it was inter-alia stated that based on the recommendation of Standing Committee of Energy, Ministry of Power is expediting to move official Amendments to the Electricity (Amendment) Bill, 2014. Since the said Assurance is related to Amendment in Electricity Act i.e. Electricity (Amendment) Bill, 2014 and the said bill has lapsed on the dissolution of the House of People for 16<sup>th</sup> Lok Sabha. Hence, the said Assurance cannot be fulfilled."

6. In view of the above, the Ministry, with the approval of Minister of State for Power, has again requested the Committee to drop the above Assurance.

The Committee may re-consider.

DATED :- 08/04/2022

NEW DELHI:

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
STARRED QUESTION NO.160  
TO BE ANSWERED ON 30.07.2015**

**AMENDMENT IN ELECTRICITY ACT**

**†\*160. SHRI RAM TAHAL CHOUDHARY:**

**Will the Minister of POWER  
be pleased to state:**

- (a) the details of the power distribution companies functioning in the country including complaints received against them, Company/State/UT-wise during the last three years and the current year;**
- (b) whether the Government has conducted any review on the performance of the power distribution companies in the country and if so, the details thereof;**
- (c) whether the Government proposes to amend Electricity Act, 2003 so as to protect consumers from exploitation by the power distribution companies; and**
- (d) if so, the details thereof along with the time by which Act is likely to be amended ?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL AND NEW & RENEWABLE ENERGY**

**( SHRI PIYUSH GOYAL )**

**(a) to (d) : A Statement is laid on the Table of the House.**

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**STATEMENT**

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.160 TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING AMENDMENT IN ELECTRICITY ACT.**

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**(a): The details of the power distribution companies functioning in the country is enclosed at Annex-I.**

**The distribution of electricity at retail level falls within the domain of respective State Governments and the respective State Electricity Regulatory Commissions (SERCs) are empowered to issue directions to the licensees under Section 23 of Electricity Act, 2003. The respective SERCs are also empowered to take action against the licensees under Section 19 & Section 24 of Electricity Act, 2003.**

**(b) : Yes, Madam. Power Finance Corporation publishes the 'Report on Performance of State Power Utilities'. The Report analyses state power utilities on a range of operational and financial parameters. The report covering the Performance of State Power Utilities selling power directly to consumers on key parameters is given at Annex - II, III & IV.**

**(c) & (d) : Government of India has proposed amendments to the Electricity Act 2003, which, inter-alia, include separation of carriage and content in the distribution sector. The other proposed amendments are strengthening of grid safety and security, Renewable Generation Obligation (RGO) for new coal and lignite based thermal generating plants, rationalization of tariff determination process, performance oversight of Regulatory Commissions and strict enforcement of Renewable Purchase Obligations (RPO) etc.**

**The Electricity (Amendment) Bill containing the above said amendments was introduced in the Lok Sabha on 19.12.2014. The Bill was subsequently referred to Standing Committee on Energy. The Committee has submitted its report on 07.05.2015. Based on the recommendation of the Standing Committee on Energy, Ministry of Power is expediting to move Official Amendments to the Electricity (Amendment) Bill, 2014.**

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ANNEX REFERRED TO IN PART (a) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 160 TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING AMENDMENT IN ELECTRICITY ACT.

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**LIST OF DISTRIBUTION COMPANIES IN VARIOUS STATES IN INDIA**

S.No.	State/Region	Name of the Distribution Company
<b>Northern Region</b>		
1	Haryana	Dakshin Haryana Bijli Vitran Nigam Limited (DHBVNL) Uttar Haryana Bijli Vitran Nigam Limited (UHBVNL)
2	Himachal Pradesh	HPSEB Limited
3	Punjab	Punjab State Power Corporation Limited (PSPCL)
4	Rajasthan	Jaipur Vidyut Vitran Nigam Limited ( JVVNL) Ajmer Vidyut Vitran Nigam Limited(AVVNL) Jodhpur Vidyut Vitran Nigam Limited (JdVVNL)
5	Uttar Pradesh	Pashimanchal Vidyut Vitran Nigam Limited (PaVVNL) Poorvanchal Vidyut Vitran Nigam Limited,(PoVVNL) Madhyanchal Vidyut Vitran Nigam Limited,(MVVNL) Dhakshinanchal Vidyut Vitran Nigam Limited,(DVVNL) Kanpur Electricity Supply Company (KESCO) Noida Power Co. Ltd (NPCL)
6	Uttarakhand	Uttarakhand Power Corporation Limited (UPCL)
7	Delhi	BSES Yamuna Power Limited (BYPL) BSES Rajdhani Power Limited (BRPL) Tata Power Delhi Distribution Limited(TPDDL) New Delhi Municipal Corporation(NDMC)
8	Chandigarh	Electricity Department, UT of Chandigarh
9	J & K	Power Development Deptt.(PDD) of J&K .
<b>Western Region</b>		
10	Chattisgarh	Chhattisgarh State Power Distribution Company Limited (CSPDCL) Bhilai Steel Plant Jindal Steel & Power Ltd.(JSPL)
11	Gujarat	Madhya Gujarat Vij Company Limited (MGVCL) Dakshin Gujarat Vij Company Limited,(DGVCL) Uttar Gujarat Vij Company Limited (UGVCL) Paschim Gujarat Vij Company Limited (PGVCL) Torrent Power Ltd. (TPL), Ahmedabad Torrent Energy Limited ( TEL)- Surat Mundra Port SEZ Utilities Pvt Ltd (MUPL) Kandla Port Trust (KPT) Aspen Infrastructures Ltd (Synefra), SEZ, Vadodara Jubilant Infrastructure Ltd, Industrial Estate, Bharuch
12	Madhya Pradesh	MP Madhya Kshetra Vidyut Vitran Company Limited,(MPMKVVCL) MP Paschim Kshetra Vidyut Vitran Company Limited (MPPasKVVCL) MP Poorvi Kshetra Vidyut Vitran Company Limited (MPPorKVVCL)
13	Maharashtra	Maharashtra State Electricity Distribution Company Limited(MSEDCL) Brihan Mumbai Electric Supply Company (BEST) BSES (Reliance Energy Ltd.) Tata Power Co. Ltd.
14	Goa	Electricity Department , Goa.
15	UT of Dadra & Nagar Haveli	Dadra & Nagar Haveli Power Distribution Corporation Ltd
16	UT of Daman & Diu	Electricity Department, UT of Daman & Diu

<b>Southern Region</b>		
17	Andhra Pradesh	Andhra Pradesh Eastern Power Distribution Company Limited, (APEPDCL)
		Andhra Pradesh Southern Power Distribution Company Limited (APSPDCL)
18	Telangana	Telangana State Southern Power Distribution Company Ltd.(TSSPDCL)
		Telangana State Northern Power Distribution Company Ltd ( TSNPDCL)
19	Karnataka	Mangalore Electricity Supply Corporation Limited(MESCOM)
		Chamundeshwari Electricity Supply Corporation Limited(CESE)
		Gulbarga Electricity Supply Corporation Limited (GESCOM)
		Bangalore Electricity Supply Corporation Limited(BESCOM)
		Hubli Electricity Supply Corporation Limited(HESCOM)
20	Tamil Nadu	Tamil Nadu Generation and Distribution Company Limited (TENGEDCO)
21	Kerala	KSEB Limited
		Infopark, Kochi
		Technopark , Trivandrum
		Kanan Devan Hills Plantations Company Limited (KDHP)
		KINESCO Power Utility Ltd, Kochi
		Rubber Park India Pvt Limited, Ernakulam
		Cochin Special Economic Zone Authority (CSEZA), Kochi
		Cochin Port trust, Kochi
		Thrissur Corporation, Thrissur
22	Lakshadweep	Electricity Deptt., UT of Lakshadweep.
23	Puducherry	Electricity Deptt., UT of Puducherry.
24	Andaman & Nicobar Islands	Electricity Deptt., UT of Andaman & Nicobar Islands
<b>Eastern Region</b>		
25	West Bengal	West Bengal State Electricity Distribution Company Limited (WBSEDCL)
		Durgapur Project Limited (DPL)
		Calcutta Electricity Supply Co. (CESC)
		Dishergarh Power Supply Co. Ltd. (DPSC)
26	Sikkim	Sikkim Power Development Corporation Limited
27	Bihar	North Bihar State Power Distribution Company Ltd
		South Bihar State Power Distribution Company Ltd
28	Jharkhand	Jharkhand Bijli Vitran Nigam Limited (JBVNL)
		Jamshedpur Utility & Services Company Ltd (JUSCO)
		Tata Steel Limited, Jamshedpur
29	Odisha	North Eastern Supply Company Limited (NESCO)
		Western Electricity Supply Company Limited (WESCO)
		Southern Electricity Supply Company Limited (SOUTHCO)
		Central Electricity Supply Company Limited (CESCO)
<b>N-Eastern Region</b>		
30	Assam	Assam Power Distribution Company Limited (APDCL)
31	Tripura	Tripura State Electricity Corporation Limited
32	Meghalaya	Meghalaya Energy Corporation Limited
33	Manipur	Manipur State Power Distribution Company Ltd
34	Arunachal Pradesh	Department of Power, Arunachal Pradesh
35	Mizoram.	Power & Electricity Department, Mizoram.
36	Nagaland.	Department of Power, Nagaland.

(Source: CEA)

ANNEX REFERRED TO IN PART (b) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 160 TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING AMENDMENT IN ELECTRICITY ACT.

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## Profitability for Utilities selling directly to Consumers

Region	State	Utility	2011-12		2012-13		2013-14	
			Profit after tax on accrual basis	Profit on subsidy received basis	Profit after tax on accrual basis	Profit on subsidy received basis	Profit after tax on accrual basis	Profit on subsidy received basis
Eastern	Bihar	BSEB	-2,662	-2,662	-1,088	-1,088		0
		NBPDCL		0	-56	-56	-74	-74
		SBPDCL		0	-84	-84	-269	-269
	Jharkhand	JSEB	-3,211	-3,211	-2,668	-2,668	-1,511	-1,511
	Odisha	CESU	-257	-257	-316	-316	-199	-199
		NESCO	-92	-92	-77	-77	-45	-45
		SESCO	-22	-22	-34	-34	-11	-11
		WESCO	-52	-52	-132	-132	-87	-87
	Sikkim	Sikkim PD	-17	-17	39	39	33	33
	West Bengal	WBSEDCL	73	73	82	82	19	19
Eastern Total			-6,240	-6,240	-4,332	-4,332	-2,143	-2,143
North Eastern	Arunachal Pradesh	Arunachal PD	-274	-274	-255	-255	-428	-428
		Assam	APDCL	-408	-558	-418	-568	-528
	Manipur	Manipur PD	-307	-307	-315	-315	-194	-194
	Meghalaya	MeECL	-204	-204		0		0
		MePDCL		0	-221	-232	-26	-26
		Mizoram	Mizoram PD	-127	-127	-200	-200	-192
	Nagaland	Nagaland PD	-214	-214	-212	-212	-191	-191
	Tripura	TSECL	-157	-157	-166	-166	-70	-70
	North Eastern Total			-1,692	-1,842	-1,788	-1,949	-1,630
Northern	Delhi	BSES Rajdhani	121	121	21	21	8	8
		BSES Yamuna	21	21	25	25	11	11
		TPDDL	339	339	310	310	334	334
	Haryana	DHBVNL	-4,599	-4,599	-1,352	-1,352	-1,648	-1,648
		UHBVNL	-8,604	-8,604	-2,297	-2,297	-1,465	-1,465
	Himachal Pradesh	HPSEB Ltd.	-513	-513	-340	-340	-75	-75
	Jammu & Kashmir	J&K PDD	-3,037	-3,037	-3,129	-3,129	-2,387	-2,387
	Punjab	PSPCL	-537	-459	261	94	256	256
	Rajasthan	AVVNL	-7,596	-7,596	-3,905	-3,905	-4,843	-4,843
		JDVVNL	-6,179	-6,179	-4,285	-4,285	-5,299	-5,299
		JVVNL	-5,797	-5,797	-4,161	-4,161	-5,503	-5,503
	Uttar Pradesh	DVVN	-2,840	-2,840	-3,364	-3,364	-5,521	-5,521
		KESCO	-384	-384	-545	-545	-674	-674
		MVVN	-1,765	-1,765	-2,033	-2,033	-3,263	-3,263
		Pash VVN	-1,992	-1,992	-1,303	-1,303	-3,172	-3,172
		Poorv VVN	-2,244	-2,244	-2,533	-2,533	-4,095	-4,095
Uttarakhand	Ut PCL	-55	-55	-16	-16	323	323	
Northern Total			-45,660	-45,582	-28,647	-28,814	-37,011	-37,012



Southern	Andhra Pradesh	APCPDCL	4	-1,476	-7,718	-7,718	-811	-811
		APEPDCL	25	-963	-1,681	-1,681	-136	-136
		APNPDCL	3	-874	-3,436	-3,445	-31	-31
		APSPDCL	6	-710	-4,673	-4,678	-401	-401
	Karnataka	BESCOM	118	107	-433	-433	76	76
		CHESCOM	-123	-269	-270	-337	-16	-72
		GESCOM	-5	34	-189	-189	38	38
		HESCOM	40	40	41	41	-576	-576
	Kerala	MESCOM	6	6	13	13	0	0
		KSEB	241	241	241	241	140	140
		KSEBL		0		0	-29	-29
	Puducherry	Puducherry PD	-164	-164	-308	-308	-60	-60
	Tamil Nadu	TANGEDCO	-13,321	-13,308	-11,679	-12,064	-13,985	-14,052
Southern Total			-13,171	-17,337	-30,092	-30,559	-15,791	-15,914
Western	Chhattisgarh	CSPDCL	-2,012	-2,012	-498	-498	-630	-630
	Goa	Goa PD	-271	-271	-285	-285	-4	-4
	Gujarat	DGVCL	76	76	25	25	52	52
		MGVCL	36	36	21	21	19	19
		PGVCL	9	9	11	11	10	10
		UGVCL	12	12	14	14	14	14
Madhya Pradesh	MP Madhya Kshetra VVCL	-1,129	-1,129	-1,593	-1,595	-2,672	-2,672	
	MP Paschim Kshetra VVCL	-624	-624	-1,425	-1,425	-1,811	-1,811	
	MP Purv Kshetra VVCL	-1,167	-1,167	-1,432	-1,432	-1,887	-1,893	
Maharashtra	MSEDCL	-808	-808	-871	-871	-280	-280	
Western Total			-5,877	-5,877	-6,034	-6,036	-7,190	-7,196
Grand Total			-72,639	-76,877	-70,894	-71,690	-63,765	-64,060

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ANNEX REFERRED TO IN PART (b) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 160 TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING AMENDMENT IN ELECTRICITY ACT.

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**AT&C Losses (%) for utilities selling directly to Consumers**

Region	State	Utility	2011-12	2012-13	2013-14	
Eastern	Bihar	BSEB	59.24	59.40		
		NBPDCL		50.85	41.93	
		SBPDCL		45.77	48.70	
		<b>Bihar Total</b>	<b>59.24</b>	<b>54.64</b>	<b>46.33</b>	
	Jharkhand	JSEB	42.76	47.49	42.17	
		<b>Jharkhand Total</b>	<b>42.76</b>	<b>47.49</b>	<b>42.17</b>	
	Odisha	CESU	46.15	43.43	38.48	
		NESCO	39.54	39.61	36.47	
		SESCO	52.60	49.36	41.18	
		WESCO	43.46	41.87	41.24	
		<b>Odisha Total</b>	<b>44.66</b>	<b>42.88</b>	<b>39.19</b>	
	Sikkim	Sikkim PD	58.32	53.51	71.23	
		<b>Sikkim Total</b>	<b>58.32</b>	<b>53.51</b>	<b>71.23</b>	
	West Bengal	WBSEDCL	32.90	34.43	32.05	
		<b>West Bengal Total</b>	<b>32.90</b>	<b>34.43</b>	<b>32.05</b>	
	<b>Eastern Total</b>			<b>41.80</b>	<b>42.04</b>	<b>38.02</b>
	North Eastern	Arunachal Pradesh	Arunachal PD	65.55	60.26	68.20
		<b>Arunachal Pradesh Total</b>		<b>65.55</b>	<b>60.26</b>	<b>68.20</b>
		Assam	APDCL	29.47	31.85	30.25
		<b>Assam Total</b>		<b>29.47</b>	<b>31.85</b>	<b>30.25</b>
Manipur		Manipur PD	44.80	85.49	43.55	
<b>Manipur Total</b>			<b>44.80</b>	<b>85.49</b>	<b>43.55</b>	
Meghalaya		MeECL	45.33			
		MePDCL		36.25	35.38	
		<b>Meghalaya Total</b>	<b>45.33</b>	<b>36.25</b>	<b>35.38</b>	
Mizoram		Mizoram PD	36.59	27.55	32.53	
<b>Mizoram Total</b>			<b>36.59</b>	<b>27.55</b>	<b>32.53</b>	
Nagaland		Nagaland PD	22.85	75.30	38.37	
<b>Nagaland Total</b>			<b>22.85</b>	<b>75.30</b>	<b>38.37</b>	
Tripura		TSECL	33.76	24.86	27.81	
<b>Tripura Total</b>			<b>33.76</b>	<b>24.86</b>	<b>27.81</b>	
<b>North Eastern Total</b>			<b>35.22</b>	<b>38.31</b>	<b>33.94</b>	
Northern	Delhi	BSES Rajdhani	16.65	15.16	16.19	
		BSES Yamuna	25.54	17.94	15.51	
		TPDDL	15.67	13.12	9.75	
		<b>Delhi Total</b>	<b>18.56</b>	<b>15.22</b>	<b>14.09</b>	
	Haryana	DHBVNL	27.53	28.31	30.89	
		UHBVNL	29.06	36.97	38.61	
		<b>Haryana Total</b>	<b>28.27</b>	<b>32.55</b>	<b>34.33</b>	
	Himachal Pradesh	HPSEB Ltd.	18.04	11.90	15.13	
	<b>Himachal Pradesh Total</b>		<b>18.04</b>	<b>11.90</b>	<b>15.13</b>	
	Jammu & Kashmir	J&K PDD	71.16	60.87	49.14	
	<b>Jammu &amp; Kashmir Total</b>		<b>71.16</b>	<b>60.87</b>	<b>49.14</b>	
	Punjab	PSPCL	18.96	17.52	17.91	
	<b>Punjab Total</b>		<b>18.96</b>	<b>17.52</b>	<b>17.91</b>	
	Rajasthan	AVVNL	28.12	19.90	22.04	
		JDVVNL	23.83	18.97	25.69	
		JVVNL	23.18	20.91	31.08	
		<b>Rajasthan Total</b>	<b>24.81</b>	<b>20.00</b>	<b>26.76</b>	
	Uttar Pradesh	DVVN	40.50	45.69	36.47	
KESCO		30.48	37.61	34.29		
MVVN		44.42	45.83	14.32		

		Pash VVN	35.95	33.39	23.49
		Poorv VVN	52.37	52.37	20.09
	Uttar Pradesh Total		41.95	42.85	24.65

	Uttarakhand	Ut PCL	25.84	23.18	19.01
	Uttarakhand Total		25.84	23.18	19.01
Northern Total			30.34	28.89	24.86
Southern	Andhra Pradesh	APCPDCL	17.77	15.64	17.54
		APEPDCL	10.53	10.15	6.57
		APNPDCL	17.26	13.09	20.80
		APSPDCL	12.19	12.74	11.77
	Andhra Pradesh Total		15.27	13.70	14.77
	Karnataka	BESCOM	22.57	20.45	18.93
		CHESCOM	28.99	30.42	33.92
		GESCOM	23.96	18.28	30.45
		HESCOM	23.62	20.44	20.42
		MESCOM	17.94	14.57	14.83
	Karnataka Total		23.29	20.78	22.02
	Kerala	KSEB	12.17	12.32	11.45
		KSEBL			22.78
	Kerala Total		12.17	12.32	16.38
	Puducherry	Puducherry PD	18.91	9.13	16.18
	Puducherry Total		18.91	9.13	16.18
	Tamil Nadu	TANGEDCO	21.70	20.71	22.35
	Tamil Nadu Total		21.70	20.71	22.35
Southern Total			18.89	17.40	19.08
Western	Chattisgarh	CSPDCL	29.05	25.12	23.17
	Chattisgarh Total		29.05	25.12	23.17
	Goa	Goa PD	15.12	14.14	10.72
	Goa Total		15.12	14.14	10.72
	Gujarat	DGVCL	13.14	10.40	10.83
		MGVCL	14.40	14.94	14.77
		PGVCL	28.03	30.41	24.12
		UGVCL	14.01	14.37	9.10
	Gujarat Total		19.26	19.87	15.93
	Madhya Pradesh	MP Madhya Kshetra VVCL	45.85	29.97	29.60
		MP Paschim Kshetra VVCL	34.43	28.16	21.15
		MP Purv Kshetra VVCL	34.94	36.40	34.83
	Madhya Pradesh Total		38.26	31.15	28.03
	Maharashtra	MSEDCL	21.63	21.95	14.39
	Maharashtra Total		21.63	21.95	14.39
Western Total			24.81	23.36	18.37
Grand Total			26.63	25.45	22.70

Note: AT&C Losses for BSES Rajdhani (for 2013-14), BSES Yamuna (for 2013-14), TANGEDCO (for 2012-13 & 2013-14) and MP Pachim Kshetra VVCL (for 2012-13 & 2013-14) may include transmission losses since the figure for transmission losses is not separately available.

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ANNEX REFERRED TO IN PART (b) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 160 TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING AMENDMENT IN ELECTRICITY ACT.

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## Gap on subsidy received

			2011-12			2012-13			2013-14			
Region	State	Utility	ACS	Avg Revenue (Subsidy Recd basis)	Gap (subsidy recd basis)	ACS	Avg Revenue (Subsidy Recd basis)	Gap (subsidy recd basis)	ACS	Avg Revenue (Subsidy Recd basis)	Gap (subsidy recd basis)	
Eastern	Bihar	BSEB	6.58	4.41	2.17	6.54	5.18	1.36				
		NBPDCL				4.87	4.58	0.29	4.84	4.71	0.13	
		SBPDCL				4.59	4.34	0.25	5.17	4.86	0.31	
		Jharkhand	JSEB	6.41	3.19	3.21	6.10	3.66	2.44	5.52	3.79	1.73
		Sikkim	Sikkim PD	2.73	2.55	0.18	2.76	3.24	(0.48)	3.10	3.49	(0.39)
		West Bengal	WBSEDCL	4.47	4.50	(0.03)	4.92	4.95	(0.03)	4.89	4.90	(0.01)
		Odisha	NESCO	3.53	3.35	0.18	4.24	4.09	0.15	3.93	3.84	0.09
			SESCO	2.45	2.37	0.08	3.34	3.22	0.12	3.33	3.29	0.04
			WESCO	3.36	3.28	0.08	4.00	3.79	0.21	3.92	3.79	0.13
			CESU	3.34	2.98	0.36	3.80	3.38	0.43	3.91	3.66	0.25
Eastern Total			4.71	3.89	0.82	4.93	4.40	0.52	4.68	4.42	0.26	
North Eastern	Arunachal Pradesh	Arunachal PD	5.67	1.51	4.16	5.37	1.41	3.96	8.03	1.43	6.59	
		Assam	APDCL	4.64	3.70	0.93	5.06	4.12	0.94	5.16	4.15	1.00
		Manipur	Manipur PD	6.88	1.97	4.91	6.98	2.10	4.88	5.20	2.20	3.01
		Meghalaya	MeECL	4.39	3.18	1.21						
			MePDCL				5.21	3.65	1.56	3.39	3.21	0.18
		Mizoram	Mizoram PD	5.68	2.93	2.75	6.77	2.46	4.31	6.35	2.34	4.00
		Nagaland	Nagaland PD	5.66	2.04	3.62	5.57	2.05	3.53	4.57	1.54	3.03
		Tripura	TSECL	4.39	3.13	1.26	4.34	2.98	1.36	3.74	3.27	0.47
	North Eastern Total			4.86	3.22	1.64	5.23	3.47	1.75	4.94	3.48	1.46
	Northern	Delhi	BSES Rajdhani	5.69	5.78	(0.09)	5.97	6.00	(0.03)	6.10	6.11	(0.01)
BSES Yamuna			5.79	5.84	(0.04)	5.92	5.96	(0.03)	6.52	6.54	(0.02)	
TPDDL			5.02	5.46	(0.44)	4.71	5.06	(0.35)	4.97	5.34	(0.38)	
		Haryana	DHBVNL	5.88	3.56	2.32	4.76	4.10	0.66	4.96	4.34	0.62
			UHBVNL	7.82	3.18	4.64	5.52	4.35	1.17	5.55	4.86	0.69
		Himachal Pradesh	HPSEB Ltd.	4.80	4.26	0.54	4.75	4.40	0.35	4.83	4.77	0.07
		Jammu & Kashmir	J&K PDD	4.03	1.29	2.74	4.10	1.43	2.66	3.20	1.32	1.88
		Punjab	PSPCL	3.96	3.85	0.11	4.49	4.51	(0.02)	4.71	4.77	(0.06)
		Rajasthan	AVVNL	8.35	3.11	5.24	6.19	3.72	2.47	7.14	4.20	2.94
			JDVVNL	6.66	2.73	3.93	5.81	3.38	2.43	6.49	3.80	2.69
			JVVNL	6.04	3.12	2.92	5.51	3.61	1.90	6.16	3.79	2.37
			DVVN	4.37	2.60	1.77	4.97	3.03	1.94	6.18	3.19	2.99
		Uttar Pradesh	KESCO	4.55	3.31	1.24	5.47	3.73	1.74	6.38	4.48	1.90
	MVVN		4.59	3.18	1.41	4.92	3.37	1.55	6.18	3.89	2.29	
	Pash VVN		4.23	3.35	0.88	4.48	3.93	0.55	5.71	4.39	1.32	
	Poorv VVN		4.46	3.03	1.43	4.78	3.20	1.58	6.53	4.11	2.42	
	Ut PCL		2.97	2.91	0.06	3.20	3.18	0.03	3.09	3.36	(0.27)	
Northern Total			5.23	3.50	1.72	4.99	3.96	1.03	5.53	4.29	1.24	
Southern	Andhra Pradesh	APCPDCL	4.07	3.67	0.40	6.71	4.50	2.21	4.90	4.65	0.25	
		APEPDCL	4.24	3.49	0.75	5.89	4.57	1.32	4.62	4.52	0.10	
		APNPDCL	4.06	3.41	0.65	7.05	4.24	2.80	4.71	4.68	0.03	
		APSPDCL	4.28	3.89	0.38	7.01	4.46	2.54	4.94	4.74	0.20	
		Karnataka	BESCOM	3.73	3.78	(0.04)	4.35	4.20	0.16	4.40	4.43	(0.03)
			CHESCOM	3.88	3.42	0.46	4.18	3.63	0.55	3.93	3.82	0.10
		GESCOM	3.67	3.71	(0.04)	4.42	4.14	0.28	4.00	4.04	(0.03)	

		HESCOM	3.85	3.89	(0.04)	4.38	4.42	(0.04)	4.75	4.20	0.55
		MESCOM	4.18	4.20	(0.02)	4.53	4.54	(0.01)	4.81	4.81	(0.00)

	Kerala	KSEB	3.96	4.08	(0.12)	5.64	5.76	(0.12)	4.80	4.92	(0.11)
		KSEBL							5.41	5.38	0.03
	Puducherry	Puducherry PD	3.18	2.66	0.51	3.77	2.81	0.96	3.82	3.61	0.21
	Tamil Nadu	TANGEDCO	5.22	3.30	1.92	6.42	4.62	1.79	6.52	4.71	1.81
Southern Total			4.36	3.60	0.77	5.90	4.54	1.36	5.28	4.62	0.66
Western	Chattisgarh	CSPDCL	3.82	2.78	1.04	3.26	3.03	0.22	3.43	3.15	0.28
	Goa	Goa PD	3.11	2.39	0.72	3.55	2.77	0.78	3.35	3.34	0.01
	Gujarat	DGVCL	4.60	4.67	(0.07)	5.01	5.04	(0.02)	5.36	5.41	(0.05)
		MGVCL	4.08	4.13	(0.05)	4.31	4.33	(0.02)	4.55	4.58	(0.03)
		PGVCL	3.27	3.27	(0.01)	3.42	3.42	(0.00)	3.71	3.72	(0.01)
		UGVCL	3.52	3.52	(0.01)	3.65	3.66	(0.01)	3.93	3.94	(0.01)
	Madhya Pradesh	MP Madhya Kshetra VVCL	3.84	3.05	0.79	4.55	3.49	1.06	4.89	3.33	1.56
		MP Paschim Kshetra VVCL	3.45	3.10	0.35	4.58	3.78	0.80	4.89	3.89	1.00
		MP Purv Kshetra VVCL	4.36	3.37	0.99	4.53	3.56	0.97	4.94	3.73	1.21
	Maharashtra	MSEDCL	4.14	4.14	0.00	4.80	4.75	0.06	5.34	5.22	0.12
Western Total			3.91	3.69	0.22	4.33	4.10	0.23	4.72	4.40	0.32
Grand Total			4.55	3.62	0.94	5.04	4.19	0.85	5.15	4.41	0.73

Gap= ACS-Avg Revenue

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**MINUTES**

COMMITTEE ON GOVERNMENT ASSURANCES  
(2021-2022)  
(SEVENTEENTH LOK SABHA)  
EIGHTH SITTING  
(18.04.2022)

The Committee sat from 1530 hours to 1630 hours in Committee Room No. 'C', Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Nihal Chand
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri M.K. Raghavan

**SECRETARIAT**

- |    |                       |                    |
|----|-----------------------|--------------------|
| 1. | Shri J.M. Baisakh     | - Joint Secretary  |
| 2. | Shri T.S. Rangarajan  | - Director         |
| 3. | Shri S.L. Singh       | - Deputy Secretary |
| 4. | Shri Vineeta Sachdeva | - Under Secretary  |

XXXXX	XXXXX	XXXXX	XXXXX
XXXXX	XXXXX	XXXXX	XXXXX
XXXXX	XXXXX	XXXXX	XXXXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) Consider and adopt 03 Draft Reports; (ii) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 38 pending Assurances; and (iii) take oral evidence of the representatives of the Ministry of Information and Broadcasting regarding pending Assurances.

2.	XXXXX	XXXXX	XXXXX	XXXXX
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3.       **XXXXX**                       **XXXXX**                       **XXXXX**                       **XXXXX**

4.       Thereafter, the Committee took up the said 20 Memoranda (Memorandum Nos. 62 to 81) containing 38 Assurances for consideration for dropping or otherwise of the relevant Assurances. After brief deliberation, the Committee authorized the Hon'ble Chairperson to decide on Memoranda for dropping of the Assurances. The Chairperson subsequently decided to drop 31 Assurances as per details given in Annexure-I\* and to pursue the remaining 07 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

5.	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>
6.	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>
7.	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>
8.	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>
9.	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>
10.	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>
11.	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>	<b>XXXXX</b>

*The Committee then adjourned.*

\* Not related to this Report.

**COMMITTEE ON GOVERNMENT ASSURANCES (2021-2022)**

**Statement Showing Assurances not dropped by the Committee on Government Assurances (2021-2022) at their sitting held on 18.04.2022**

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	62	USQ No. 4776 dated 22.07.2019	Culture	Proposals for Centrally Protected Monuments	<b>The Ministry have requested for dropping the Assurance on the ground that the actions involved in declaring a monument as Centrally Protected cannot be confined in specific time limit. The Committee understands that such matters take time but the Assurance cannot be dropped merely on the ground that its fulfillment would not be possible within the stipulated period of 3 months. In this case, the Ministry are required to take a decision on the four proposals received from three States i.e. Punjab, Uttarakhand and Uttar Pradesh for declaring monuments as Centrally Protected monuments. The Committee desire that the Ministry should coordinate with all the agencies and State Governments concerned and pursue the matter vigorously till decision is taken on all the four proposals. The Committee may be apprised of the initiatives taken and the progress made in the matter.</b>
2.	63	USQ No. 3554 dated 15.12.2014	Culture	Misappropriation of Funds By IGNCA	<b>The Assurance is about providing the details of the complaints received regarding misappropriation of funds in Indira Gandhi National Centre for the Arts (IGNCA) during 2011-13 and the action taken</b>



					<p>thereon by the Government. The Committee had presented their 22nd Report (17th Lok Sabha ) and had pointed out that there should be a prescribed time frame for dealing with complaints of misappropriation of funds/irregularities/corruption in a Government funded organisation like IGNC. The Committee in the said Report had desired that the Ministry must vigorously pursue the matter and expedite the fulfillment of the Assurance. However, once again, the Ministry has requested for dropping the Assurance stating that the requisite information/details are being collected and the complaints received are under process. The Ministry have further informed that they receive many complaints from individuals/anonymous against its autonomous organisations and these complaints are examined as per rules and it is a routine matter. The Committee feel that the Ministry have not taken the Assurance seriously and their request for dropping of the Assurance lacks justification. The Committee feel that once an Assurance is given, it should be brought to its logical end. The Committee reiterate their earlier recommendation that the Ministry should pursue the matter earnestly with specific timeline so that the Assurance is fulfilled expeditiously.</p>
3.	69	SQ No. 483 dated 07.04.2017 (Supplementary by Shri Kamal Nath, M.P.)	Finance (Department of Economic Affairs)	Change of Financial Year	<p>The Ministry have requested to drop the Assurance on the ground that the Report submitted by the Committee to consider change in the Financial Year is still under consideration and has far reaching ramifications across sectors of the economy and as such needs proper examination and consultation</p>

					<p>prior to arriving at a decision. Further, the Assurance has been extracted from the reply to a Supplementary Question and not on the original question. The Committee took strong exception to the Ministry's statement that the Assurance has been extracted from the reply to a Supplementary Question and not on the original question which shows lack of knowledge on the part of the Ministry about Parliamentary Assurances. Being a crucial issue having far reaching implications across sectors of the economy, the Committee feel that the matter needs to be pursued till the final decision is arrived at. The Committee understands that such matters take time but the Ministry needs to pursue the matter earnestly and implement the Assurance at the earliest. The Committee would like to be apprised of the initiatives taken in this regard.</p>
4.	75	USQ No. 2626 dated 04.12.2019	NITI Aayog	Expert Group for Evaluation of Poverty	<p>The Assurance is about examining the Report submitted by an Expert Group in June, 2012 under the Chairmanship of Dr. C. Rangarajan to review the Methodology/process for Measurement of Poverty. The Ministry have requested for dropping of the Assurance on the ground that the Expert Group submitted its Report to the erstwhile Planning Commission on 30th June, 2014. The erstwhile Planning Commission did not take any decision on this Report. Niti Aayog which replaced the erstwhile Planning Commission instead of accepting the Expert Group recommendation constituted a task force on Elimination of Poverty in India under the Chairmanship of Dr. Arvind</p>

					<p>Panagariya, former Vice Chairman, NITI Aayog on 16th March , 2015. In its Report, the Task force had recommended that an Expert Committee be set up to arrive at an informed decision on the level at which the poverty line should be set. The Task Force Report on Elimination of Poverty in India did not accept the recommendation of Expert Group Report under the Chairmanship of Dr. C. Rangarajan and currently there is no further information in this regard. The contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that its outcome and finality is not known. The Committee feel that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion. The Ministry are also required to apprise the Committee and Parliament of the final outcome of the matter. The Committee would like to be apprised of the initiatives taken and progress made in the matter.</p>
5.	76	USQ No. 292 dated 12.12.2018	NITI Aayog	BPL Beneficiaries	<p>The Committee feel that NITI Aayog cannot abdicate their responsibility by merely stating that the Ministry of Rural Development declined to accept the transfer of the Lok Sabha Question and they did not find other source of information to fulfil the Assurance. The contention of the Ministry is far from convincing and cannot be a valid ground for dropping the Assurance. Moreover, once an Assurance is given, it is incumbent upon the Ministry to fulfil it in coordination with all the agencies concerned. The Committee desire that NITI Aayog being the nodal Department must</p>

					<b>pursue the matter vigorously with the Ministry of Rural Development and other agencies concerned and fulfil the Assurance at the earliest.</b>
6.	77	General Discussion dated 21.08.2010 on the Personal Law (Amendment) Bill.	Law and Justice (Legislative Department)	Discussion on the Personal Law (Amendment) Bill.	<b>The Committee in their 36th Report (17th Lok Sabha) presented to the House on 17.03.2021 had observed that in sum and substance the Assurance had been fulfilled and directed the Ministry to provide the details in the form of Implementation Report to the Ministry of Parliamentary Affairs for being laid on the Table of the House. However, instead of laying the Implementation Report, The Ministry have once again requested for dropping the Assurance which reflects that scant attention is given by the Ministry to the Reports of the Parliamentary Committee. This has further delayed the implementation of the Assurance which remains pending for more than 11 years. The Committee deplores this form of attitude and disregard for Parliamentary Assurances/Reports. Nevertheless, the Committee now expect the Ministry to accord utmost priority to the matter. The Committee, therefore, reiterate their earlier recommendation that the requisite Implementation Report be laid on the Table of the House at the earliest without further delay.</b>
7.	81	SQ No. 160 dated 30.07.2015	Power	Amendment in Electricity Act	<b>The Committee note that in their 64th Report (16th Lok Sabha ) presented to the House on 10.08.2017, the Ministry of Power was directed to vigorously pursue the matter related to Amendment in Electricity Act i.e. Electricity (Amendment) Bill, 2014. However, the Ministry have informed that</b>

				<p>on the conclusion of 17th Session of 16th Lok Sabha, all the Bills pending in the House of the People have been lapsed on dissolution of the House of the people and hence the Electricity (Amendment) Bill, 2014 has also got lapsed. Since the Assurance was related to Amendment in Electricity Act i.e. Electricity (Amendment) Bill, 2014 and the said Bill has lapsed on the dissolution of the House of People for 16th Lok Sabha, the Assurance cannot be fulfilled. The Committee further note that except the above status the Ministry have not informed anything about the fate of the bill or the substance of Assurance given on the floor of the House. The Committee feel that once an Assurance is given, it should be brought to its logical end. The Committee understand that such procedural issues come on the way but the Ministry need to make sustained effort for fulfillment of the Assurance with specific timeline including reintroduction of the Bill relating to Electricity Amendment Act and implement the Assurance at the earliest.</p>
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MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2021-2022)  
(SEVENTEENTH LOK SABHA)  
ELEVENTH SITTING  
(28.07.2022)

The Committee sat from 1500 hours to 1600 hours in Room No. 216, (Chairperson's Chamber), 'B' Block, EPHA, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey
7. Shri Chandra Sekhar Sahu
8. Smt. Supriya Sule

**Secretariat**

- |                             |                    |
|-----------------------------|--------------------|
| 1. Shri J.M. Baisakh        | - Joint Secretary  |
| 2. Dr. (Smt.) Sagarika Dash | - Director         |
| 3. Shri K.C. Pandey         | - Deputy Secretary |
| 4. Smt. Vineeta Sachdeva    | - Under Secretary  |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Six (06) draft Reports without any amendments:-

- (i) Draft Sixty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Sixty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Seventieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'

- (iv) Draft Seventy-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (v) Draft Seventy-Second Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Tourism'; and
- (vi) Draft Seventy-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Information and Broadcasting'

2. The Committee also authorized the Chairperson to present the Reports during current session.

*The Committee then adjourned.*